

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20376 of 2018

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-156-17-18 dated 14/12/2017 passed by The Commissioner of Central Tax (Appeals), Mysore Central Tax Commissionerate , MYSORE.)

M K Agro Tech Pvt Ltd

M.B Road, Srirangapatna
MYSORE - 571438
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central
Tax, Mysuru
Commissionerate**

No. S-1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru - 570011
Karnataka

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri K. Vishwanatha, Superintendent, Authorised Representative for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20227 / 2023

Date of Hearing: 21/03/2023

Date of Decision: 21/03/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative

for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **21/03/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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